

As INTRODUCED IN LOK SABHA

**Bill No. 301 of 2019**

**THE CONSTITUTION (SCHEDULED TRIBES) ORDER  
(AMENDMENT) BILL, 2019**

By

SHRI SAPTAGIRI SANKAR ULAKA, M.P.

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**BILL**

*further to amend the Constitution (Scheduled Tribes) Order, 1950.*

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

**1. (1)** This Act may be called the Constitution (Scheduled Tribes) Orders (Amendment) Act, 2019.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment  
of the  
Schedule.

**2.** In the Schedule to the Constitution (Scheduled Tribes) Order, 1950, in Part XII.-Orissa, for entry 55, the following entry shall be substituted, namely:—

**"55. Jhodia, Paroja**

**(Parja, Bodo Paroja, Barong Jhodia Paroja, Konda Paroja,  
Paroja, Ponga Paroja, Sodia Paroja Sano Paroja, Solia 5  
Paroja).".**

## STATEMENT OF OBJECTS AND REASONS

Jhodia is a prominent tribe in Kashipur block of Rayagada district with more than one lakh population. They previously had tribal status and were getting all Government benefits till 1997 after which they had been deprived of the Scheduled Tribe status, thereby not receiving any benefits.

Socially and culturally, Jhodias are members of the endogamous community of Jhodia Paraja and are very much a part of the Paraja clan. "Jhodia" needs to be included as a synonym of "Paroja" which is notified as Scheduled Tribe at serial number-55 in respect of State of Odisha in Scheduled Tribe list of India.

The Jhodias possess all the criteria proposed by the Lukur Committee (1965). They resemble tribal community from the viewpoint of lifestyle, traditional culture, primitive traits, geographical isolation, educational and economic backwardness. Non-inclusion of their name in the ST list is depriving them of the benefits provided by the Government. Though the State Government of Odisha has written to Government of India to include Jhodia as a synonym of Paroja, it is a fact that their revenue staff made clerical mistakes by writing on their Record of Right (RoR) as Jhodia instead of Jhodia-Paroja during land settlement.

The Bill, therefore, intends to include the "Jhodia" community from Kashipur as the Scheduled Tribes in respect of State of Odisha.

Hence this Bill.

NEW DELHI:  
*November 1, 2019*

SAPTAGIRI SANKAR ULAKA

## FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to amend the Constitution (Scheduled Tribes) Amendment Order, 1976, by amending the list of Scheduled Tribes in respect of the State of Odisha.

The Bill, therefore, if enacted, would involve additional recurring and non-recurring expenditure from the Consolidated Fund of India on account of benefits likely to be provided to the welfare of the persons belonging to these tribes. It is estimated that a recurring expenditure of about rupees three hundred crore is likely to be involved per annum.

No non-recurring expenditure is likely to be involved.

*ANNEXURE*

EXTRACT FROM THE CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950

(C.O. 22)

\* \* \* \* \*

The Schedule

\* \* \* \* \*

PART XII.-ORISSA

\* \* \* \* \*

**55.** Paroja [Parja, Bodo Paroja, Barong Jhodia Paroja, Chhelia Paroja, Jhodia Paroja, Konda Paroja, Paraja, Ponga Paroja, Sodia Paroja, Sano Paroja, Solia Paroja]

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*(Shri Saptagiri Sankar Ulaka, M.P.)*